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C.A.T. Bench, JAIPUR

Date of Order	Orders
19-5-2000 Rejoinder not filed. by 11.8.	Mr. P. C. Swami, Counsel for the applicant Mr. P. C. Sharma, Proxy Counsel for Mr. Sanjay Pareek, Counsel for the respondents. May be listed for admission on 14/8/2000. [Signature] (N. P. NAWANI) ADMINISTRATIVE MEMBER
14.8.2000 Rejoinder not filed. by 11.8.	D. B. not formed today. 26.9.2000 Be listed before D. B. on..... [Signature] Dy. Registrar C.A.T. Jaipur Bench
Copy sent to Govt. Secy vide 3517 Dated 11.8.2000 Decided by [Signature] 11.8.2000	26/9/2000 Sh. P. C. Swami, proxy counsel for Sh. P. C. Sharma, counsel for the applicant. Sh. Sanjay Pareek, counsel for the respondents. Heard counsel for the applicant seeks to withdraw this case on the ground that the applicant has already been given the relief sought for. In view of the submissions made before us, this case is dismissed as having become infructuous. [Signature] (N. P. NAWANI) ADMINISTRATIVE MEMBER
	[Signature] S. K. Agarwal Member (Judicial)

(25/9/2000)